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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE PRANAY VERMA**

ON THE 24th OF APRIL, 2024

WRIT PETITION No. 10858 of 2024

BETWEEN:-

**SATPAL SINGH CHHABRA S/O GURUDAYAL SINGH
CHHABRA, AGED ABOUT 59 YEARS, OCCUPATION:
RETIRED ANHAD PALACE, FLAT NO. 002, GROUND
FLOOR, 67, GOPAL BAGH, INDORE (MADHYA PRADESH)**

.....PETITIONER

(PETITIONER - SATPAL SINGH CHHABRA PRESENT IN PERSON)

AND

- 1. GAURAV ROCHWANI S/O GOVIND RAM
ROCHWANI, AGED ABOUT 33 YEARS,
OCCUPATION: BUSINESS ANHAD PALACE, FLAT
NO. 202, 301 AND 302, 67, GOPAL BAGH, INDORE
(MADHYA PRADESH)**
- 2. DR. AMAR HINDUJA S/O SADHURAM HINDUJA,
AGED ABOUT 56 YEARS, OCCUPATION: DOCTOR
ANHAD PALACE, FLAT NO. 101, 67, GOPAL BAGH,
INDORE (MADHYA PRADESH)**
- 3. MOHANLAL BODLANI S/O PARLAL DAS BODLANI,
AGED ABOUT 58 YEARS, OCCUPATION: BUSINESS
ANHAD PALACE, FLAT NO. 201, 67, GOPAL BAGH,
INDORE (MADHYA PRADESH)**

.....RESPONDENTS

(NONE)

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*This petition coming on for admission this day, the court passed the
following:*

ORDER

By this petition the petitioner has prayed for a direction for expeditious disposal of M.A. No.37/2024 preferred by him before the appellate Court.

In the available facts and circumstances of the case, it is directed that the appeal preferred by the petitioner under Order 43 Rule 1(r) of the C.P.C. against the order dated 24.01.2024 passed by the trial Court (Satpal Singh Chhabra V/s. Gaurav Rochwani and Others) be decided by the appellate Court preferably within a period of 60 days from the date of receipt of certified copy of this order.

With the aforesaid direction, petition stands disposed off.

(PRANAY VERMA)
JUDGE

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